

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP No(s). 6521/2015 IN
Petition(s) for Special Leave to Appeal (Crl.)...../2015
(Arising out of impugned final judgment and order dated 05/03/2015
in CRLAP No. 1050/2010 passed by the High Court Of Gujarat At
Ahmedabad)

RAMABHAI PAANCHABHAI AALGOTAR & ORS. Petitioner(s)

VERSUS

STATE OF GUJARAT Respondent(s)
(with exemption from surrendering and office report)

Date : 30/04/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBER]

For Petitioner(s) Mr. P.Adhyaru,Adv.
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.M.P. for exemption from surrendering is
rejected. However, the petitioner Nos. 1 & 2 are granted
four weeks' time to surrender.

In case the petitioner Nos. 1 & 2 surrender within
four weeks from today and submits proof in this regard in
the Registry within the aforesaid time, the matter shall
be posted for consideration before the Court within two
weeks therefrom.

(MADHU BALA)
COURT MASTER

(MALA KUMARI SHARMA)
COURT MASTER